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ITEM NO.01

COURT NO.11

SECTION XVIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP.NO.1091/2014 IN TRANSFER PETITION (CRL.) NO(s). 44 OF 2011

C.B.I

Petitioner(s)

VERSUS

DAHIAJI GOBARJI VANZARA & ORS

Respondent(s)

(With appln(s) for directions,directions and office report))
With CRLMP.NO.7084/2014 IN TRANSFER PETITION (CRL.) NO(s). 44 OF 2011

Date: 31/03/2014 This Petition was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. Subramonium Prasad,Adv.

For Respondent(s) Mr. Vikramjit Banerjee, Adv.
Mr. Bhakti Vardhan Singh, Adv.
Mr. Bharat Sood, Adv.
Mr. R.C. Kohli,Adv.

Mr. Nikhil Goel ,Adv
Mr. Naveen Goel, Adv.
Mr. Marsook Bafaki, Adv.
Ms. Garima Prashad ,Adv

Mr. S. Udaya Kumar Sagar, Adv.
Ms. Bina Madhavan, Adv.
for M/S. Lawyer'S Knit & Co ,Adv

Mr. Tushar Mehta, AAG
Ms. Hemantika Wahi ,Adv
Ms. Preeti Bhardwaj, Adv.

Mr. Vidya Dhar Gaur ,Adv
Mr. Mukul Kumar ,Adv
Mr. Merusagar Samantaray ,Adv

UPON hearing counsel the Court made the following

O R D E R

In view of the judgment dated 28.3.2014 in Sanghian Pandian
Rajkumar vs. Central Bureau of Investigation & Anr. (Crl.A. No.698 of
2014), the present IAs have become infructuous and are dispose of as such.

[Gulshan Kumar Arora]
Court Master

[Indu Pokhriyal]
Court Master